

steps taken to re-open the airstrips and re-introduction of the Vayudoot services for these places?

**THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRIMADHAVRAO SCINDIA):** (a) and (b). The air strips at Mysore, Hubli and Bellary have not been closed down. For commercial and operational reasons, Vayudoot has discontinued its flights to these places. There is no proposal to resume these flights, for the present.

**Medical Facilities to Parliament staff and other VIPs in Parliament House Annexe**

4191. **SHRI PHOOL CHAND VERMA:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the medical facilities available in Parliament House Annexe is meant for the Members of Parliament only;

(b) if so, the reasons for providing such facilities to the journalists there;

(c) whether the Government propose to extend these facilities to the Parliament Staff who are not able to avail medical facilities of the dispensaries due to exigencies of Parliamentary work and other VIPs such as senior Government officials, Metropolitan Members and Members of Delhi Municipal Corporation there; and

(d) if not, the reason therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA):** (a) and (b). The medical examination centre at Parliament House Annexe was initially set up to provide medical facilities to sitting members of both the House of Parliament. Subsequently, the medical facility was extended to Ex. Mem-

bers of Parliament. The medical facility has been extended to the accredited journalists covering proceedings of Lok Sabha and Rajya Sabha at the specific request of the Association of Accredited Journalists. The reasons for providing such facilities to the journalists are that these journalists, by virtue of their long hours of work, do not get time to go to their area dispensaries for taking necessary treatment.

(c) and (d). There is no such proposal under consideration of the Govt. other CGHS beneficiaries who attend Parliament work are provided facilities in the dispensary close to their place of residence.

**Indo-CARE Agreement**

4192. **SHRIMATI SUSEELA GOPALAN:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the details of the Indo-CARE agreement of March 1950 between the Government of India and the American Agency CARE Inc. with modifications, supplements or other agreements in respect of its activities?

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH):** The purpose of Indo-CARE Agreement is to facilitate and maximise gifts of food and other commodities from individuals and organisations outside India to the beneficiaries in India.

Every year CARE submits to Government of India action Plan called List of Provisions containing the details of quantum of food assistance, number of beneficiaries and the administrative costs the State Government are required to pay to CARE. As approved by the Government, CARE shall be providing 2.42 lakh MT of commodities to 87 lakh ICPS beneficiaries and 14.64 lakhs beneficiaries, under school feeding programme during 1991-92. In addition, CARE

also provides assistance to some non-food programme.

#### **Late Running of Puri Express**

4193. DR. KARTIKESWARPATRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether late running of Puri Express has become a regular feature; and

(b) if so, the steps taken/proposed to be taken to maintain the punctuality of the train?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) During November, 1991, train reached right time at Puri on 11 days and at New Delhi on 8 days.

(b) Intensive chasing to eliminate detentions within the control of Railways.

#### **Clinical Trials of Ayurvedic Drugs**

4194. DR. RAVI MALLU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any practice of conducting clinical trials before new Ayurvedic Drug is introduced in the market;

(b) if so, the details of the procedure; and

(c) if not, the reasons therefore and where the Government propose to introduce such a methodology?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): (a) to (c). No, Sir. Clinical trials are not considered necessary and are

not provided in the Drugs and Cosmetics Act because the safety and efficacy of Ayurvedic medicines are time tested and documented in authentic ayurvedic books which are specified in the 1st Schedule of the Drugs and Cosmetics Act, 1940. Accordingly, the clinical trials of Ayurvedic drugs are not a statutory requirement under the Drugs and Cosmetics Act.

However, although there are no "new" drugs in Ayurveda as are available in modern systems of medicine, there are some patent and proprietary drugs which are prepared from various combinations of drugs mentioned in authentic Ayurvedic books. There is a proposal to subject these drugs for clinical trials and suitable instructions have been issued to the State Drugs Licensing authorities in November 1990.

[*Translation*]

#### **Bhavnagar-Surendra Nagar Broad Gauge Line**

4195. DR. MAHAVIRSINH HARISINHJI GOHIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have received any representation regarding linking of Bhavnagar and Surendra Nagar through broad gauge line; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) Yes, Sir.

(b) Due to constraint on resources, it is not proposed to take up this project at present.